

Governors (Allowances And Privileges) Rules, 1987

[30 March 1987]

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Governors (Allowances And Privileges) Rules, 1987

[30 March 1987]

GSR. 343(E) In exercise of the powers conferred by Section 13 of the Governors (Emoluments, Allowances and Privileges) Act, 1982 (43 of 1982), the ¹{President} hereby makes the following rules, namely:-

1 { } Substituted by GSR 949 (E) dated 28.12.1992

1. SHORT TITLE AND COMMENCEMENT :-

- (1) These rules may be called the Governors (Allowances and Privileges) Rules, 1987.
- (2) They shall come into force on the 1st day of April, 1987.

2. DEFINITIONS :-

In these rules, unless the context otherwise requires:-

- (a) "Act" means the Governors (Emoluments, Allowances and Privileges) Act, 1982 (43 of 1982);
- (b) "Official residence" in relation to a Governor of a particular State means the corresponding residence (s) specified in column (2) of Schedule I to these rules;
- (c) "Schedule" means a Schedule appended to these rules;
- (d) Words and expressions used herein and not defined shall have the meaning respectively assigned to them in the Act.

3. RENEWAL OF FURNISHINGS OF OFFICIAL RESIDENCES :-

- (1) There shall be paid, from time to time, to each Governor an allowance equal to the actual expenses in renewing the furnishings of his official residence(s) subject to the maximum

amount specified in column (3) of Schedule I.

Provided that if, when the Governor assumes office, the period which has elapsed since his predecessor assumed office (persons appointed to discharge the functions of the Governor being disregarded) falls short of five years, the maximum amount so specified shall be decreased by such amount as the President may by order determine;

Provided further that in the case of Governors holding office immediately before the commencement of these rules, the amount admissible to them during their entire terms shall be such as the President may by order determine.

(2) The provisions of this rule shall not apply to persons appointed to discharge the functions of the Governor under article 160 of the Constitution of India.

4. HOUSEHOLD ESTABLISHMENT :-

(1) The total number of officers and other staff on household establishment at official residences shall be as the President may prescribe, from time to time, by an Order and their scale of pay, allowances, other emoluments and facilities shall be such as are admissible to the State Government officers and other employees of the corresponding posts in the concerned State Government from time to time.

(2) The officers, and the staff of the household establishment shall be entitled to rent free accommodation and those of the officers and the staff who are not provided any Government accommodation shall be allowed house rent allowances at the rates admissible to the State Government Officers and other employees of the corresponding posts working in the concerned State Government and in such cases the first charge of ten percent on the pay shall also be met out of the Governors allowances.

(3) The staff of the household establishment shall not be allowed overtime allowance.

(4) The officers and staff of the household establishment, who are provided government accommodation, shall be provided free electricity and water subject to the limit laid down by the Governor from time to time but such limit shall not exceed 6 1/4 percent of the pay of the members of the staff for the supply of both electricity and water. Provided that out of the limit of 6 1/4 percent the electricity charges shall not exceed 5 per cent in any case.

(5) Any expenditure on consumption of electricity and water in excess of the limit specified in sub-rule (4) shall be borne by the concerned officers or the member of the staff, as the case may be.

(6) No member of the household establishment shall be allowed free use of official transport for private purpose.

Provided that the staff of the household establishment may be allowed to use government vehicles on payment of usual charges, subject to availability of vehicles.

(7) The staff of the household establishment shall be entitled to pension and other retirement benefits including medical facilities as are admissible to the concerned State Government employees of the corresponding posts.

(8) The expenditure to be incurred under sub-rule (1) shall be part of the governors allowance and shall be drawn separately under the sub-head "Household Establishment".

5. Expenditure on Governors Secretariat etc :-

(1) In addition to the household establishment, the Governor shall be entitled to a separate secretarial staff which shall be provided by the concerned State Government.

(2) The expenditure incurred on the establishment of the Governors Secretariat and the expenditure on pension and other retirement benefits including medical facilities of the household medical establishment staff shall be charged on the Consolidated Fund of the concerned State.

(3) The expenditure referred to in sub-rule (2) shall not form part of the Governors allowance.

6. ALLOWANCES OF THE GOVERNORS :-

(1) In order that the Governor may be able to discharge conveniently and with dignity the duties of his office, the Governor shall be paid annually the following allowances or grants,

namely:-

(a) entertainment allowance - to be spent for patronising art, culture and music and any unspent portion of the allowance under this sub-head shall lapse at the end of the financial year to which it relates;

(b) hospitality grant - for meeting hospitality expenses of the official guests and any unspent portion of the grant under this sub-head shall lapse at the end of the financial year to which it relates;

(c) office expenses allowance - for meeting expenditure on the following items:- (i) telephone charges; (ii) service postage (iii) books and periodicals; (iv) stationery and printing; (v) maintenance of motor cycles, scooters and cycles including POL for these vehicles; (vi) miscellaneous expenses;

Provided that any expenditure on the purchase of cycles, scooters or motor cycles shall be met directly by the State Government;

(d) contract allowance - for being utilised for expenditure on the following items:-

(i) special stationery; (ii) laundry contingencies; (iii) sports; (iv) fire wood (v) presents; (vi) soaps, cleansing material, insecticides; (vii) liveries; (viii) POL (other than expenditure from tour expenses); (ix) maintenance of cars (x) Library; and (xi) other miscellaneous expenditure;

(e) grant for maintenance and repairs of furnishings - to be utilised for maintenance and repairs of furnishings of the official residence (s) and / or for the purchase of new items of furniture provided that maximum amount does not exceed the amount specified under this subhead;

(f) tour expenses grant to be utilised for the tour expenses of the governor and expenditure on POL for cars of official residence (s) used for tours of the Governor.

(2) The amount admissible under different sub-heads under sub-rule (1) shall be as specified in Schedule II.

2(*) (Provided that the Governor may, without exceeding the maximum amount specified in column (8) of the said Schedule, re-appropriate whenever necessary, from one subhead to another sub-head thereof.)

3()** [3(a) and (b) omitted]

(4) The amount specified under sub-heads relating to office expenses, maintenance and repairs of furnishings, contract allowance and tour expenses of Schedule II may, in any year, be increased by the amount not expended in previous years under the same sub-heads.

2 (*) Inserted vide GSR 70(E) dated 1st February, 1989

3 (**) Deleted vide GSR 70 (E) dated 1st February, 1989

7. ALLOWANCES FOR MAINTENANCE OF OFFICIAL RESIDENCE(S) :-

The Governor shall also be paid such allowances, each year, for the maintenance of Governors official residence(s) under various sub-heads as specified in Schedule III; Provided that the Governor may, without exceeding the maximum amount specified in column 7 of the said schedule, re-appropriate whenever necessary, from one sub-head to another sub-head thereof;

Provided further that the maximum amount specified in column 7 of the said Schedule may, in any year be increased by the amount not expended in the previous years.

8. TRAVELLING ALLOWANCE ON ASSUMPTION OR VACATION OF OFFICE :-

(1) The Governor shall be paid an allowance equal to the actual expenses incurred in undertaking journeys for the purposes specified in Section 9 of the Act, as travelling allowance for himself and members of his family and for transportation of his and his familys effects.

(2) The expenditure to be incurred under sub-rule (1) shall be charged on the Consolidated Fund of the concerned State but shall not form part of the Governors allowance.

9. LEAVE :-

The President may grant leave to a governor for such duration as he may consider necessary.

10. MEDICAL ATTENDANCE AND TREATMENT :-

(1) A Governor and members of his family shall be entitled, free of charge to medical attendance, accommodation and treatment on the scale and conditions applicable to the highest ranking member of the All India Services under the All India Services (Medical Attendance) Rules, 1954 as amended from time to time.

(2) While on duty outside India, a Governor shall also be entitled, free of charge, to medical attendance, accommodation and treatment as may be admissible to the Head of Indian Mission at that place or at the place of treatment.

(3) The State Government shall make adequate provisions for medical facilities for the Governor and his family and the expenditure on this account shall be charged on the Consolidated Fund of the State and this shall not form part of the Governors allowances.

(4) Medical attendance, accommodation and treatment of an Ex-Governor and his family shall be governed by the Rules/Orders issued by the Government of India in the Ministry of Health from time to time.

11. TOURS AND OTHER JOURNEYS :-

(1) The Governor shall be entitled to requisition a railway saloon for all his journeys within the State and shall be entitled to take with him not more than three persons without payment of any fare for them.

(2) The cost of haulage and requisitioning of saloon under sub-rule(1) shall be met from the sub-head "tour expenses".

(3) If, for his journey within the State by rail, a Governor chooses not to requisition a saloon under sub-rule (1), he shall be entitled to travel in a four berth compartment or coupe, whether first-class air-conditioned or first-class and during such a journey a Governor shall be entitled to take with him three persons in case of a four berth compartment and one person in case of a coupe, without any extra charge.

(4) For journeys on official business to places outside the State, a Governor shall be entitled to travel in a four berth compartment or coupe, whether first class air-conditioned or first class and during such a journey, shall be entitled to take with him three persons in the case of a four berth compartment and one person in the case of a coupe, without any extra charge.

(5) The spouse of the Governor may travel within the State by rail for attending functions organised by any organisation or associations connected with art, culture, science and literature and for that purpose may reserve a single seat in first-class air-conditioned or first class compartment and expenditure for such journey shall be met :

(i) from the sub-head "tour expenses" if she is not associated in any capacity with that organisation or association; and

(ii) by the organisation or association with which she is associated in any capacity; Provided that this facility shall not be available for private journeys of the spouse of the Governor.

(6) A Governor travelling on duty (but not on non-official business) shall be entitled to travel by air and during such travel, shall be entitled to take one person with him at Government expenses.

^{4*}[(7) A governor while travelling on duty by air under sub-rule (6) may at his discretion travel in the executive class along with his spouse or with any person in lieu of his spouse and the person accompanying him during such a journey shall also be entitled to travel in the executive class.]

⁵\$ [(8) (a) Save as otherwise provided in clause (b), a Governor shall not be entitled to travel on private business by air at Government expenses and shall not also be entitled to take any person with him at Government expenses.

(b) A Governor shall be entitled to travel on private business twice in a year during which he shall be entitled to take his spouse ^{6*}[or one person along with him in lieu of his spouse] by air, steamer or rail by the highest class or by road, to any part of India and such travel shall be deemed to be travel on duty;

Provided that the duration of such journey does not exceed ⁷\$ [ten] days on each occasion;

8&[Second proviso omitted]

9[Provided further that -

(i) before undertaking private visits within India, the Governor shall seek approval of the President and any communication for such approval shall be forwarded to the Presidents Secretariat at least two weeks in advance, except in exceptional circumstances;

(ii) where such private visit is to a foreign country, the communication shall be forwarded to the President Secretariat at least six weeks in advance;

(iii) the Governor shall leave the State for any foreign visit or, as the case may be, domestic visit outside his State only after receiving due approval of the President except in emergent or extraordinary circumstances;

(iv) in the case of emergent or extraordinary circumstances, the Presidents Secretariat shall be intimated as soon as the programme is finalised and such intimation shall contain details of the circumstances and compelling reasons why it was not possible to obtain prior permission for the visit and the proposal for according ex-post facto approval shall be forwarded to the President before the departure of the Governor.] Explanation: For the purpose of this clause, a journey shall mean a point-to-point journey by the shortest route.]

(9) A Governor on his private journey outside the State **10**{except for the two private journeys referred to in clause (b) of sub-rule (8)} may travel in a four berth compartment or a coupe, whether first-class air-conditioned or first-class and he shall pay -

(i) the fare for two berths of the appropriate class if he travels in four berths compartments in addition to his own fare;

(ii) for his own fare, if he travels in a coupe; and

(iii) the reservation charges for the compartment or the coupe, as the case may be, and any other expenditure incurred during the journey.

(10) (a) For the journeys performed under sub-rule (9), the cost of one fare only shall be met by the Government from the sub-head "tour expenses" and against that fare the Governor may take any person along with him who need not necessarily be a member of his family.

11##(b) For journeys performed by the Governor under clause (b) of sub-rule 8, the expenditure shall be met by the Government under column (7) "tour expenses" of Schedule II.

12@@[(11) omitted]

(12) Where there is no railway station or airport in a State, any journey performed by the Governor or by the spouse of the Governor, for private purposes, to reach the nearest railway station or airport situated in a neighbouring State, shall be deemed to be an official journey.

13[(13) Any visit by the Governor outside his State shall be regulated in the following manner, namely :-

(a) in case of official visits outside the State,-

(i) all visits outside the State shall be undertaken only with the prior permission of the President and any communication soliciting such approval shall be forwarded to the Presidents Secretariat-

(A) in the normal course, at least seven days before the commencement of any such visit; and

(B) in emergent circumstances, as soon as the programme is finalised;

(ii) no visits shall be undertaken without obtaining the prior permission of the President or in emergent or extra-ordinary circumstances, without prior intimation to the Presidents Secretariat;

(iii) in case of emergent or extraordinary circumstances, the intimation shall contain details of the circumstances and the compelling reasons why it was not possible to obtain prior permission for the visit, and proposal for according ex-post facto approval shall be forwarded to the Presidents Secretariat before the departure of the Governor;

(iv) while permission is sought for visits, the details of the finalised engagements and the programmes for which the permission is sought may be clearly itemised in the communications;

(v) the duration of such visits of the Governor shall not exceed twenty percent of the days in a calendar year;

(b) in case of any official foreign visit,-

(i) the communication seeking approval of the President for undertaking such foreign visits

shall be received in the Presidents Secretariat at least six weeks in advance;

(ii) the details of engagements during the foreign visit shall be clearly stated and itemised in the communication;

(iii) the Governor shall invariably obtain clearance under the Foreign Contributions Regulation Act(FCRA clearance) and Political clearance before undertaking the foreign visit;

(iv) the Governor shall leave the State only after due approval of the President;

(c)the schedule of the visit once approved by the Presidentshall not ordinarily be revised, but in case of any revision in the schedule in extra-ordinary or emergent circumstances, the approval for revised programme shall be forwarded to the Presidents Secretariat as soon as possible and in any case, before the departure of the Governor from his State;

(d) in addition to the requirements contained in clauses (a), (b) and (c),-

(i) copies of all communications soliciting the approval of the President for visits shall also be endorsed to the Principal Secretary to the Prime Minister and to the Home Minister;

(ii) frequency of visits to the home State shall be avoided or limited.]

4 *[] substituted by GSR 87(E) dated 10.2.2009

5 \$[] Substituted by GSR 275 (E) dated 11.3.1993.

6 *[] inserted vide GSR 87(E) dated 10.2.2009.

7 \$\$[] Substituted by GSR 696 (E) dated 26.9.2001.

8 & Omitted vide GSR 87(E) dated 10.2.2009

9 [] inserted vide GSR 80(E) dated 10.2.2015

10 { } Added vide GSR 275 (E) dated 11.3.1993.

11 ## Added vide GSR 275 (E) dated 11.3.1993.

12 @@ Omitted vide GSR 708 (E) dated 16.11.1993.

13 [] inserted vide GSR 80(E) dated 10.2.2015

12. ENTITLEMENT OF TRAVELLING ALLOWANCE AND DAILY ALLOWANCE OF THE HOUSEHOLD ESTABLISHMENT ACCOMPANYING THE GOVERNOR :-

(1) Any member of the Governors household establishment accompanying the Governor on his visits within the state or outside the State, whether official or private, shall be treated as on duty and shall be entitled to draw travelling allowance and daily allowance as admissible under the State Government rules;

(2) Any member of the Governors household establishment accompanying the spouse of the Governor during her journey within the State only shall be treated as on duty and shall be entitled to draw travelling allowance and daily allowance as admissible under the State Government rules.

Provided that no travelling allowance or daily allowance shall be admissible to any member of the Governors household establishment accompanying any other member of the Governors family or Governors personal guest.

13. USE OF MOTOR VEHICLES BY THE GOVERNOR ETC :-

(1) Any private journeys performed by the Governor outside the State by motor vehicles of the official residence(s) ¹⁴(except for the two private journeys referred to in clause (b) of sub-rule (8) of rule 11) shall be paid for by the Governor at the staff car rates of the State Government.

(2) The spouse of the Governor shall be entitled to use, free of charge, the motor vehicles of the official residence(s) within the State only and for her journeys outside the State, if not accompanied by the Governor on official duty, shall be paid for by the Governor at the staff cars rates of the State Government.

(3) Any other members of the Governors family or personal guests of the Governor not accompanying the governor or spouse of the Governor, may be allowed to use motor vehicles

of the official residences within the State and charges for such journeys shall be paid for by the Governor at the staff car rates of the State Government.

14 () Inserted vide GSR 275 (E) dated 11.3.1993

13A. SECRETARIAL ASSISTANCE TO EX-GOVERNOR :-

15[13A. SECRETARIAL ASSISTANCE TO EX-GOVERNOR

(1) An ex-Governor shall be entitled to secretarial assistance in the form of one Personal Assistant who may be appointed by the ex-Governor, on reimbursable basis, on a maximum remuneration of Rs. 25,000 per month.

(2) A person shall not be qualified for appointment as a Personal Assistant under sub-rule (1) unless **16**[he has passed 12th Class or equivalent from a recognised Board or University].

(3) The remuneration referred to in sub-rule (1) shall be borne by the Central Government.

(4) The amount required by the ex-Governor for the purposes of remuneration referred to in sub-rule (1) shall be drawn in the form of simple receipt.

(5) The information regarding the person appointed under sub-rule (1) and the period of such appointment thereof shall be furnished to the office from which the amount shall be drawn under sub-rule (4).

(6) At the end of each year, a certificate to the effect that the amount drawn has been expended for the purposes for which it had been drawn, shall be given by the ex-Governor in Form I of these rules.

(7) An acknowledgement from the Perso

15 [] Inserted vide GSR 518 (E) dated 16.07.2014.

16 [] substituted by GSR 788 (E) dated 11.11.2014.

14. INTERPRETATION :-

If any question arises as to the interpretation of these rules, it shall be referred to the Central government, who shall decide the same.

15. REPEAL AND SAVING :-

(1) All the orders in force immediately before the commencement of these rules in so far as they relate to matters provided for in these rules are hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the orders so repealed shall be deemed to have been done or taken under the corresponding provisions of these rules.

SCHEDULE 1

Schedule I

*Schedule - I
[See rule 3(1)]

Official residence(s) of the Governors and maximum amount admissible for renewal of their furnishings

Sl. No.	Name of the State	Official residence (s)	Maximum allowance to Governor for renewal of furnishings (in Rupees)
	1	2	3
1	Andhra Pradesh	The Government House at Hyderabad	600000
2	Arunachal Pradesh	The Government House at Itanagar	500000
3	Assam	The Government House at Guwahati	600000
4	Bihar	The Government House at Patna	500000
5	Chhattisgarh	The Government House at Raipur	600000
6	Goa	The Government House at Daunapaula, Panaji	500000

7	Gujarat	The Government House at Gandhinagar and Raj Bhavan Annexe, Ahmedabad	500000
8	Haryana	The Government House at Chandigarh	500000
9	Himachal Pradesh	The Government House at Shimla	350000
10	Jharkhand	The Government House at Ranchi	500000
11	Karnataka	The Government House at Bangalore	650000
12	Kerala	The Government House at Thiruvananthapuram	300000
13	Madhya Pradesh	The Government House at Bhopal and Panchmarhi	600000
14	Maharashtra	The Government House at Mumbai, Ganeshkind (Pune) and Nagpur	1650000
15	Manipur	The Government House at Imphal	500000
16	Meghalaya	The Government House at Shillong	500000
17	Mizoram	The Government House at Aizwal	550000
18	Nagaland	The Government House at Kohima	500000
19	Orissa	The Government House at Bhubaneshwar	700000
20	Punjab	The Government House at Chandigarh	450000
21	Rajasthan	The Government House at Jaipur and Mount Abu	300000
22	Sikkim	The Government House at Gangtok	350000
23	Tamil Nadu	The Government House at Guindy and Ootacamund	700000
24	Tripura	The Government House at Agartala	450000
25	Uttarakhand	The Government House at Dehradun and Nainital	650000
26	Uttar Pradesh	The Government House at Lucknow	800000
27	West Bengal	The Government House at Kolkata and Darjeeling	1000000

* Substituted by GSR 288 (E) dated 31.03.2011

SCHEDULE 2

Schedule - II

* Schedule - II
[See rule 6(2)]

(Allowances of Governors in respect of certain matters) (in Rupees)

Sl.No.	Name of the State	Hospitality Expenses	Entertainment Expenses	Office Expenses	Maintenance and repairs of furnishings of official residence	Contract Allowances	Tour Expenses	Total (maximum amount)
	1	2	3	4	5	6	7	8
1	Andhra Pradesh	300000	75000	500000	200000	1000000	1250000	3325000
2	Arunachal Pradesh	100000	50000	300000	150000	500000	1500000	2600000
3	Assam	150000	75000	400000	200000	500000	1500000	2825000
4	Bihar	150000	50000	550000	200000	600000	1100000	2650000
5	Chhattisgarh	150000	50000	300000	150000	500000	1500000	2650000
6	Goa	100000	50000	300000	150000	450000	1500000	2550000
7	Gujarat	350000	100000	500000	250000	1000000	1500000	3700000
8	Haryana	200000	75000	400000	150000	900000	1000000	2725000
9	Himachal Pradesh	200000	50000	400000	250000	800000	1000000	2700000
10	Jharkhand	150000	50000	300000	150000	500000	1500000	2650000
11	Karnataka	350000	100000	500000	250000	2000000	1500000	4700000
12	Kerala	150000	50000	300000	150000	850000	1000000	2500000
13	Madhya Pradesh	350000	75000	500000	300000	1450000	1200000	3875000
14	Maharashtra	500000	100000	600000	800000	2300000	2000000	6300000
15	Manipur	100000	50000	300000	100000	450000	1500000	2500000
16	Meghalaya	100000	50000	300000	150000	450000	1500000	2550000

18	Mizoram	100000	50000	300000	150000	450000	1500000	2350000
19	Orissa	150000	75000	400000	250000	600000	1100000	2575000
20	Punjab	200000	75000	400000	200000	900000	1000000	2775000
21	Rajasthan	350000	100000	500000	100000	1000000	1500000	3550000
22	Sikkim	100000	25000	250000	100000	400000	1300000	2175000
23	Tamil Nadu	350000	100000	550000	700000	1600000	1500000	4800000
24	Tripura	150000	25000	250000	100000	400000	1500000	2425000
25	Uttarakhand	200000	50000	400000	350000	900000	1000000	2900000
26	Uttar Pradesh	500000	100000	600000	200000	200000	1500000	3900000
27	West Bengal	350000	75000	350000	350000	2000000	1100000	4225000

*Substituted by GSR 288 (E) dated 31.03.2011

SCHEDULE 3

Schedule - III

*Schedule - III
(See rule 7)
(Allowances for the maintenance of Official Residence) (in Rupees)

Sl.No.	Name of the State	Repairs	Gardens	Electricity	Water	Improvement	Total (maximum amount)
	1	2	3	4	5	6	7
1	Andhra Pradesh	610000	300000	550000	150000	220000	1830000
2	Arunachal Pradesh	660000	500000	400000	75000	120000	1755000
3	Assam	660000	400000	400000	100000	120000	1680000
4	Bihar	710000	710000	200000	125000	290000	1625000
5	Chhattisgarh	660000	400000	400000	75000	120000	1655000
6	Goa	660000	400000	400000	100000	120000	1680000
7	Gujarat	610000	400000	400000	200000	190000	1800000
8	Haryana	300000	400000	400000	200000	140000	1440000
9	Himachal Pradesh	310000	300000	350000	100000	80000	1140000
10	Jharkhand	660000	400000	400000	75000	120000	1655000
11	Karnataka	760000	800000	700000	400000	760000	3420000
12	Kerala	580000	300000	250000	125000	310000	1565000
13	Madhya Pradesh	670000	750000	300000	50000	240000	2010000
14	Maharashtra	5730000	800000	1500000	1000000	920000	9950000
15	Manipur	660000	350000	400000	75000	120000	1605000
16	Meghalaya	660000	500000	400000	75000	120000	1755000
17	Mizoram	660000	400000	400000	100000	120000	1680000
18	Nagaland	660000	300000	400000	75000	120000	1555000
19	Orissa	390000	250000	400000	100000	100000	1240000
20	Punjab	400000	400000	400000	200000	190000	1590000
21	Rajasthan	450000	500000	400000	300000	160000	1810000
22	Sikkim	660000	300000	400000	100000	120000	1580000
23	Tamil Nadu	1570000	1000000	1500000	500000	760000	5330000
24	Tripura	660000	300000	400000	100000	120000	1580000
25	Uttarakhand	380000	500000	400000	150000	100000	1530000
26	Uttar Pradesh	920000	750000	400000	200000	350000	2620000
27	West Bengal	4540000	1250000	700000	2300000	250000	9040000

*Substituted by GSR 288 (E) dated 31.03.2011